

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 16734/2026

[Arising out of impugned final judgment and order dated 15-07-2026 in CRLP No. 7712/2026 passed by the High Court of Karnataka at Bengaluru]

STATE OF KARNATAKA

Petitioner(s)

VERSUS

PALECANDA PONNAPPA @ VISHAL

Respondent(s)

FOR ADMISSION

Date : 22-09-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Sanchit Garga, AOR
Mr. Shashwat Jaiswal, Adv.
Ms. Diksha Arora, Adv.
Mr. Bhanu Pratap Singh, Adv.
Ms. Oorja Goel, Adv.

For Respondent(s) :Mr. Abhay Choudhary M, Adv.
Mr. Angad Kamath, Adv.
Ms. Anuradha Mutatkar, AOR

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the
impugned judgment/order of the High Court.

Accordingly, the Special Leave Petition is dismissed.

Pending application(s), if any, shall stand
disposed of.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR